

Before Shri R.S. Virk, District Judge (Retd.)
appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the order dated 15/11/2017 read with order dated 13/04/2018
of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled
Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66
dated 08/12/2017).

File no. 474

Applicant : Pradeep Mehra

Present : Applicant in person

Order:

1. The applicant has moved an application seeking a clarification to the effect that his plot No. 168, Block -B, Sector-44, Noida (UP) does not form a part of the list of properties of PACL Ltd being sold under order of the Hon'ble Supreme Court of India. Reliance in this context is placed by him on the order dated 06/01/2017 passed by the Committee comprising Hon'ble Mr. Justice R.M. Lodha, Former CJI-Chairman, Mr. Prashant Saran, Member and Mr. Rakesh Kumar Singh, DGM, SEBI-Nodal Officer cum Secretary whereby the above described plot was ordered to be removed/deleted from the list of properties to be sold through e-auction.

2. A perusal of the list of properties of PACL listed on the website for sale under orders of the Hon'ble Supreme Court of India reveals that the above described plot is not included therein. No action is therefore called for on this application which is thus filed. Be consigned to records.


Date : 29/05/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 29/05/2018


R. S. Virk
Distt. Judge (Retd.)